reply given to Unstarred Question No. 35 on the 17th November, 1958 and state

- (a) whether the information regarding CPWD employees as asked for therein has since been collected, and
- (b) if so, when it will be laid on the Table?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes The requisite information has already been laid on the Table of the House on 13th March, 1959

(b) Does not arise

12 hrs.

DEATH OF SHRI KASHINATHRAO VAIDYA

Mr. Speaker I have to inform the House of the sad demise of Shri Kashmathrao Vaidya who passed away on the 13th March, 1959 at Hyderabad at the age of 69

Shri Vaidya was a member of the Provisional Parliament m the years 1950—52 He was also Speaker of the former Hyderabad State Legislative Assembly

I am sure the House will join with me in conveying our condolence to the family of Shri Vaidya

The House may stand in silence for a minute to express its sorrow

The Member then stood in sicure for a minute

PAPERS LAID ON THE TABLE
REPORT OF INDIAN DELEGATION TO 13TH
SPISION OF GATT

The Minister of Commerce and Industry (Shri Lai Bahadur Shastri). I beg to lay on the Table a copy of the Report of the Indian Delegation to the 18th Session of the Contracting Parties to the General Agreements on Tariffs, and Trade [Placed in Library See No LT-1298/59]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha

- (1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th March, 1959, agreed without any amendment to the Delhi Panchayat Raj (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 11th February 1959"
- (2) In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1959 which was passed by the Lok Sabha at its sitting held on the 9th March, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.
- (3) In recordance with the privisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (Rail ways) No 2 Bill 1959 which was passed by the Lok Sabha at its sitting held on the 10th March 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "
- (4) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business m the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1959, which was passed by the Lok Sabha at its

sitting held on the 12th March, 1952; and transmitted to the Rajya Sabha: for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Batt."

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following three Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 9th February, 1959:—

- (1) The Indian Income-tax (Amendment Bill, 1959.
 - (2) The Appropriation Bill, 1959.
- (3) The Cinematograph (Amendment) Bill, 1959.

EXTERNMENT OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following communication dated the 14th March. 1959, from the District Magistrate, Ambala:—

"I have the honour to inform you that Shri A. K. Gopalan. Member, Lok Sabha, was served with an order under section 7(1)(c) of the Punjab Security of State Act, XII of 1953, issued by the Governor of Punjab with a direction that he should remove himself from the precincts of Punjab State and that he should not return to it for a period of one year from the date of the said order. The said order was served on Shri A. K. Gopalan at 12-55 P.M. on the 13th March, 1959, along with the grounds for this He acknowledged the order. order in writing as under:-

'I cannot leave before 12-45 train and I have booked a seat'

The Government conceded his request and gave him the option

Matter of Urgent Public
Importance

asked for to leave by the 12-45 midnight train on the night between 13/14th March, 1959.

Subsequently, he changed his mind and deliberately refused to obey the direction given in the above-mentioned order. In spite of the repeated requests of a senior police officer he adopted an attitude of deliberately defying the order. Police had to interpose to prevent him from committing a cognizable offence under section 7-A of the Punjab Security of State Act within the precincts of Punjab State and removed him to Delhi with due courtesy and keeping in view his convenience."

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE
WINDING UP OF REHABILITATION
DEPARTMENT

Shri Nanshir Bharucha (East Khandesh): Under Rule 197, I beg to call the attention of the Minister of Rehabilitation to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Reported winding up of the Rehabilitation Department".

Mr. Speaker: Is it a long statement?

The Minister of Rehabilitation (Shri Mehr Chand Khanna): It runs to four pages.

Mr. Speaker: It may be laid on the Table; I will circulate it to all hon. Members.

Shri Naushir Bharucha: Whenever there is a long statement, the Minister should prepare a short summary and give to the House and lay the rest on the Table.

Mr. Speaker: I am sure hon. Ministers will say a few lines by way of a summary whenever they have a long statement to be laid on the Table hereafter.

Shri Mehr Chand Khanna: Sir, I beg to lay the statement on the Table.